

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 110 of 2018

IN THE MATTER OF:

Shriram EPC Ltd. ...Appellant

Vs

Assets Care and Reconstruction Enterprises Ltd. ...Respondent

Present:

For Appellant: Ms. Pooja M. Saigal, Advocate.

For Respondent: Mr. Ashish Mukhi, Advocate

O R D E R

25.04.2018: Learned counsel appearing on behalf of the parties submit that the Adjudicating Authority (National Company Law Tribunal), Chennai has already heard the matter and reserved the orders. In that view of the matter, without expressing any opinion, we dispose of the appeal with liberty to the aggrieved person to move before the appropriate Forum if any adverse order is passed.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

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